

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED):
(a) to (d) On 10 January 2011, the Spokesperson of the Ministry of External Affairs stated that Government has seen media reports alleging transgression by Chinese troops in the Demchok area of Leh District in Jammu and Kashmir. These reports are baseless and do not conform to fact. There is no commonly delineated Line of Actual Control (LAC) in the border areas between India and China. From time to time, on account of differences in the perception of the LAC, situations have arisen on the ground that could have been avoided if we had a common perception of the LAC. Government regularly takes up any transgression along the LAC with the Chinese side through established mechanisms including border personnel meetings, flag meetings and diplomatic channels. The two sides have reiterated, on many occasions, their commitment to maintain peace and tranquility along the Line of Actual Control in the India-China border areas, pending a final settlement of the Boundary Question. Government keeps a constant watch on all developments having a bearing on India's security and takes all necessary measures to safeguard it.

Website of China showing parts of India as its own

†1604. SHRIMATI MAYA SINGH:

SHRI BRIJLAL KHABRI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that an official website of China has shown Arunachal Pradesh and few areas of Jammu and Kashmir and Aksai Chin as its own part;
- (b) if so, the details thereof;
- (c) whether a different picture has been shown with regard to the line of control between India and Pakistan in the map uploaded under the name "Map World" on the same website; and
- (d) if so, the action taken by Indian against this misleading publicity by China?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED):
(a) and (b) China disputes the international boundary between India and China in the Eastern Sector and claims approximately 90,000 square kilometers of Indian territory in the State of Arunachal

†Original notice of the question was received in Hindi.

Pradesh. Indian territory under the occupation of China in Jammu & Kashmir is approximately 38,000 sq.kms. In addition, under the so-called China-Pakistan "Boundary Agreement" signed between China and Pakistan on 2 March 1963, Pakistan illegally ceded 5,180 sq. kms. of Indian territory in Pakistan Occupied Kashmir to China.

(c) and (d) China regards the issue of Jammu and Kashmir as a dispute that should be settled properly through dialogue between India and Pakistan. Government has taken up the matter with the Chinese side and has conveyed Government's clear and consistent position that Jammu and Kashmir is an integral part of India.

Protection of Indian workers abroad

1605. SHRI SANJAY RAUT: Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

(a) whether Government's attention have drawn towards the concerns of the Indian workers in parts of other countries for their wages and safeguards;

(b) if so, Government's response towards the protection of the Indian workers in foreign countries;

(c) whether Government is considering to make any agreements with the countries for protecting the rights of Indian workers; and

(d) if so, the details in this regard?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Complaints from Indian workers relating to non-payment, arbitrary reduction or delay in payment of wages, longer working hours and lack of accommodation, food and medical facilities etc are received by the Indian missions in the Emigration Check Required (ECR) countries from-time to time.

(b) to (d) Whenever, a complaint is received, action is initiated by the Ministry for suspension or cancellation of the Registration Certificate of the Recruiting Agent. If required, requisite legal action is also initiated against the concerned Recruiting Agent. Complaints filed against illegal agents are referred to the State Governments. When there is a complaint against a foreign employer, proceedings for black listing such employer are initiated. Indian missions also take up these issues with the foreign employers/local governments to protect the welfare of the workers.

The Government has taken several initiatives to protect the welfare of Overseas Indian Workers which *inter alia* include: